
(2022) 10 OHC CK 0071
In the Orissa High Court
Case No : Transfer Petition (C) No.311 Of 2016

Itishree Khuntia

APPELLANT

Vs

Pradipta Kumar Rout

RESPONDENT

Date of Decision : 17-10-2022

Acts Referred:

Code of Civil Procedure, 1908 — Section 24
Hindu Marriage Act, 1955 — Section 9

Citation : (2022) 10 OHC CK 0071

Hon'ble Judges : Savitri Ratho, J

Bench : Single Bench

Advocate : J.Behera

Judgement

Savitri Ratho, J

1. This application has been filed by the petitioner-wife under Section 24 of C.P.C. for transfer of C.P. No.333 of 2015 filed by the opposite party-husband under Section 9 of the Hindu Marriage Act in the Court of learned Judge, Family Court, Kendrapara, to the Court of learned Judge, Family Court, Bhubaneswar.
2. Notice had been issued to the opposite party in this case by order dated 2.1.2017 and as an interim measure, further proceedings in C.P.No.333 of 2015, pending before the learned Judge, Family Court, Kendrapara had been directed to be stayed. Thereafter, the matter had been listed today and almost 6 years have elapsed in the meanwhile.
3. Mr. Behera, learned counsel for the petitioner prays for some time to obtain instruction regarding the present status of C.P. No.333 of 2015.
4. List this matter on 01.12.2022 in order to enable him to obtain instructions regarding the present status of aforesaid C.P.Case.
5. In the meanwhile, Registry is directed to call for a report regarding the present status of C.P. No.333 of 2015, pending in the Court of learned Judge,

Family Court, Kendrapara.

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